

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

A.No. 147 of 2015 & IA No. 241 of 2015

Dated : 18th August, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M/s. Shree Cement Ltd. Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s): Mr. Kumar Mihir

Counsel for the Respondent (s):

ORDER

Heard Learned Counsel for the Appellant. **Admit.** Issue notice to the Respondents in the main Appeal as well as in the IA No. 241 of 2015. The Respondents have to file counter, if any, within three weeks from today after serving copy on the other side. Rejoinder affidavit, if any, be filed within two weeks thereafter after serving copy on the other side. Dasti service is permitted.

Post the matter for hearing on **30.09.2015.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

mk/dk